

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 919 of 1996

Allahabad, this the 20th day of May, 2003

QUORUM : HON.MR.JUSTICE R.R.K.TRIVEDI, VICE-CHAIRMAN  
HON.MAJ. GEN. KK SRIVASTAVA, MEMBER-A

1. Ajai Kumar Son of Sri Tapeshwari Prasad, resident of 13/55, Som Nath Ka Hata, Parmat, Kanpur Nagar.
2. Jitendra Kumar Srivastava, Son of Sri I.D. Srivastava, 213, Vikas Nagar, Kanpur Nagar.

----- Applicants.

(By Advocate : Shri K.S.Saxena)

Versus  
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1. Union of India through its Regional Director, N.R. Kanpur (Ministry of Law Justice and company) 10/499- B, Allenganj, Post Box No. 137, Kanpur.
2. Jagannath Yadav, Son of Late Sri Kashi Ram, Peon in the office of Deputy Director (Accounts) Office of the Regional Director (N.R.), 10/499-B, Allenganj, Post Box No. 137, Kanpur.
3. Mukesh Kumar
4. Rajendra Kumar  
Respondents No. 3 and 4, appointed as a peon in the office of Deputy Director of (Accounts) 10/499-B, Allenganj, Kanpur on 27.6.1996.

..... Respondents.

(By Advocate : Shri D.S.Shukla)

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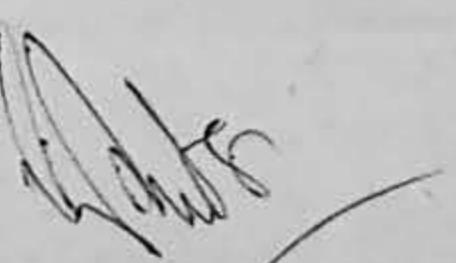
O R D E R (Oral)  
BY HON. MR. JUSTICE R. R. K. TRIVEDI, V. C.

By this O.A. filed under section 19 of A.T. Act, 1985, the applicants have challenged the order dated 31.7.1994 passed by the Deputy Director (Accounts) and have also question the selection and interview and appointments of respondents 2 to 4.

2. The facts of the case ~~is~~ <sup>are</sup> that the applicants were engaged as peons for 89 days or till the regular selection takes place. For regular selection, names were called from Employment Exchange. 61 names were forwarded by Employment Exchange, however 24 persons appeared in interview. Out of 24, respondents 2 to 4 were selected for appointment. The applicants were also considered in the selection. They participated, however, they could not succeed.

3. Considering the facts and circumstances of the case, we do not found any good ground calling for ~~any~~ interference by this Tribunal.

4. The O.A. is accordingly dismissed with no order as to costs.

  
MEMBER-A

  
VICE-CHAIRMAN

Brijesh/-